

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Jammu, the 17th May, 2020

SO: 161
In exercise of the powers conferred by section 16 of the Jammu and Kashmir Excise Act, Svt. 1958, and in partial modification of SRO 128 dated 25.02.2019, read with SO 112 dated 27.03.2020, the Government of Jammu and Kashmir hereby direct that there shall be levied an Additional Retail Excise Duty on the rate of the following kinds of liquor in the Union Territory of J&K:

S.No	Kinds of liquor	Duty
1	MFL/IFL	50 % on MRP
2	JK Special Whisky	50 % on MRP
3	Beer/RTD	50 % on MRP
4	Wine/Cider	50 % on MRP

This notification shall come into force w.e.f 18.05.2020.

Sd/
(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.


No. F/Estt/Misc/2020

Dated: 17-05-2020

Copy to the:

1. All Financial Commissioners.
2. Principal Secretary to the Hon'ble LG.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. All Principal Secretaries to Government.
5. All Commissioner/Secretaries to Government.
6. Joint Secretary, J&K Affairs, MHA, Gol

National Commission for Labour Enquiry
 Jammu & Kashmir, J.K.
 Commissioner, State Taxes Department, J.K.
 Adeshwar, Jammu & Kashmir State Taxes (Administration) Jammu, Kashmir
 Assistant Commissioner State Taxes, Tax Planning, J.K.
 Under Secretary to Chief Secretary
 Under Secretary to the Financial Commissioner, Finance Department
 Government of Jammu & Kashmir, Jammu, Kashmir


 (Shafiq Ali Keen)

Under Secretary to the Government